

During the current financial year, out of BE 2009-10 allocation of Rs.820 crore, an amount of Rs. 129.83 crore has been released to State Governments under the Scheme. The modernization of State police forces is an ongoing process and the Central Government has been assisting the State Governments in their police modernization efforts.

CAG report has been followed-up with all State Governments to ensure immediate remedial action. Since February, 2009, a system of concurrent audit on quarterly basis has also been introduced to ensure effective utilization of the MPF Scheme.

Gujarat Control of Organised Crime Bill

513. SHRI S.S. AHLUWALIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Gujarat Control of Organised Crime Bill, 2003 (GUJCOCA), passed by the Gujarat Legislative Assembly to deal with terrorism related incidents in the State has been refused President's assent;

(b) if so, the details thereof;

(c) the details of amendment, if any, advised by Central Government in the GUJCOCA to Gujarat Government;

(d) whether similar provisions are incorporated in the Maharashtra namely, the Maharashtra Control of Organised Crime Act, 1999 (MACOCA); and

(e) if so, the reasons behind refusal to give assent to the GUJCOCA, 2003?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Gujarat Control of Organised Crime Bill, 2003 has been returned to Governor of Gujarat on 25.6.2009 together with President's message dated 24.6.2009 to the Legislature of Gujarat to reconsider it and (i) to delete Clause 16, (ii) to substitute 'may' for 'shall' after the words 'Special Court' occurring in Clause 20(2) and bring the proviso in line with the proviso to Section 43D (2) of the Unlawful Activities (Prevention) Amendment Act, 2008, and (iii) to amend Clause 20(4) to bring it in conformity with Section 43 D (5) of the Unlawful Activities (Prevention) Amendment Act, 2008.

(d) Yes, Sir.

(e) The assent to the Maharashtra Control of Organised Crime Act, 1999 (The Maharashtra Act No. XXX of 1999) was given on 24th April, 1999 presumably in accordance with the then policy of the Government. Subsequently, there has been a change in the policy of the Central Government and the Central Government is of the opinion that all subsequent State Acts should be in line with the Unlawful Activities (Prevention) Amendment Act, 2008, as approved by Parliament.

Central assistance to States in view of Naxal attacks

514. SHRI N.R. GOVINDARAJAR: Will the Minister of HOME AFFAIRS be pleased to state: